



2026:AHC:46454

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8356 of 2026

Poonam Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	D.K. Ojha, Vikas Kumar Ojha
Counsel for Respondent(s)	:	Ashok Kumar Tiwari, Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, the learned counsel for the petitioner confined his prayer to the extent that respondent No. 2— District Magistrate, District Prayagraj be directed to look into the matter and pass appropriate orders in accordance with law.

2. Heard learned counsel for the parties.

3. Considering the facts and circumstances of the case, and without going into the merits of the case, the present petition is finally ***disposed of*** with liberty to the petitioner to move an appropriate application, annexing all the relevant facts and documents, before respondent No. 2, if such an application is filed by the petitioner within a period of three weeks from today, respondent No. 2 shall pass appropriate orders thereon, strictly in accordance with law, after providing an opportunity of hearing to all the parties concerned, within a further period of four weeks thereafter.

February 27, 2026
Vikram

(Prakash Padia,J.)